

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 304

IA-1432/2024, IA-2058/2023, IA-1689/2023, IA-242/2023, IA-4749/2022,
IA 5802/2022

IN

IB-612(ND)/2022

IN THE MATTER OF:

State Bank Of India	Petitioner/Applicant
Vs.		
L.R Builders Pvt Ltd.	Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 10.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ankur Mittal, Mr. Bhaskar, ADvs.
For the Respondent : Mr. Gaurav Mitra, Ms. Kanika Singhal, Ms. Muskan
Puri, Mr. A. Tyagi, Advs.

ORDER

IA-4749/2022

We have heard the arguments of Mr. Gaurav Mitra, Ld. Counsel appearing for the Applicant in the application filed under Section 65 of the Code.

List the matter **on 15.04.2024** for arguments on behalf of State Bank of India in the application filed under Section 65 of the Code as well as in the application under Section 7 of the IBC, 2016. Matter heard in part.

List this matter along with other Applications **on 15.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)